
S.Rathi Vs Union of India & Ors.

Civil Miscellaneous Writ Petition No. 41713 of 1997

Court: Allahabad High Court

Date of Decision: March 16, 1998

Hon'ble Judges: M.Katju, J and S.L.Saraf, J

Final Decision: Allowed

Judgement

1. In this case on three occasions the learned Standing Counsel was granted time to file counteraffidavit but no counteraffidavit has been filed so

far. In the circumstances we treat the allegations in the writ petition to be correct. This is a public interest litigation. The petitioner has prayed for a

mandamus directing the respondents to provide separate schools with vocational training, hostels with regular medical checkup facilities etc. in

every district of Uttar Pradesh for the children of lepers. In paragraph 4 of the petition the petitioner referred to three leprosy homes in Allahabad

which are not getting any assistance from the Government except the medicines which too is at the free will of hospital authorities. In paragraph 5 it

is stated that on certain occasions the lepers are getting clothing and food from N.G.Os.

2. In our opinion, the relief claimed for is just and is in accordance with Article 21 of the Constitution which has been interpreted by the Supreme

Court to mean that every citizen is entitled to a life of dignity. Hence, the petition is allowed and the mandamus as prayed for is granted.

Mandamus granted.